## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 303/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New) C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

Name of the Company:

Sanjay Amratlal Panchal

V/s.

Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

5.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. TRANS GODIANA LA ADVOCATE ORIGINAL Muslimush, FETTIONER

SIGNATURE

ORIGINAL Muslimush, PETTIONER

## **ORDER**

Learned FCA Mr. Kiran Shah present for Applicant. Mr. Dhrumesh Shah present for Respondent No. 6. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Respondents.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL